

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
NILLTECH SOFTWARE PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	NILLTECH SOFTWARE PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	25/03/2010
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U72300MH2010PTC201295
5.	Address of the registered office and principal office (if any) of corporate debtor	Shop No. 003, Ground Floor, Pooja Nagar, Building No. 2 CHS Ltd., Cabin Cross Road, Bhayander East Thane 401107
6.	Insolvency commencement date in respect of corporate debtor	25.10.2019 (Order Received by IRP on 11.12.2019)
7.	Estimated date of closure of insolvency resolution process	08.06.2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Bhavesh Rathod IBBI/IPA-001/IP-P01200/2018-19/11910
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: A/101, Shelter CHSL, CSC Road, Opp. Shakti Nagar, Dahisar (E), Mumbai – 400 068 Email: bhavesh76@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address for Correspondence: Office no 144, First Floor, Raghuleela Mall, Off S V Road, Kandivali West, Mumbai 400068 Email: ip.bhavesh@gmail.com ;
11.	Last date for submission of claims	25.12.2019 (Order Received by IRP on 11.12.2019)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Weblink: https://ibbi.gov.in/home/downloads b) Details of Authorized Representatives: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Nilltech Software Private Limited on 25.10.2019.

The creditors of Nilltech Software Private Limited are hereby called upon to submit their claims with proof on or before 25.12.2019 to the interim resolution professional at the address mentioned against entry No. 10.

The claim may be submitted in their specified forms B, C, D, E and F in the terms of regulation 7, 8, 9, 9(2) and 9A of the Insolvency and Bankruptcy Board of India. (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 by the operational creditor (except workmen and employees), financial creditor, workmen or employees, authorised representative of workmen and employees and creditors (other than financial creditors and operational creditors), respectively the above mentioned forms can be downloaded from the website www.ibbi.gov.in of Insolvency and Bankruptcy Board of India (insolvency resolution process for corporate persons) Regulation, 2016.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date and Place: 14.12.2019, Mumbai



Mr. Bhavesh Rathod
Interim Resolution Professional